

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).8402/2011

(From the judgement and order dated 15/07/2011 in MCRLC No.2705/2011, of
The HIGH COURT OF M.P AT JABALPUR)

STATE OF RAJASTHAN

Petitioner(s)

VERSUS

BHAGWAN DAS AGRAWAL & ANR

Respondent(s)

(With appln(s) for stay and office report) (For final disposal)

WITH SLP(Crl) NO.2180 of 2012 (With appln.(s) for bail and exemption from
filing O.T. and office report)
(For final disposal)

Date: 11/09/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE M.Y. EQBAL

Mr. Ranjit Kumar, Sr. Adv. (A.C.)

For Petitioner(s)

Mr. Ram Naresh Yadav, Adv.
For Ms. Pragati Neekhara, Adv.

Mr. D.N. Ray, Adv.
Mrs. Sumita Ray, Adv.

For Respondent(s)

Mr. Jaideep Gupta, Sr. Adv.
Mr. Navnit Kumar, Adv.
For M/S Corporate Law Group

Mr. D.N. Ray, Adv.
Mrs. Sumita Ray, Adv.

Mr. Siddhartha Dave, Adv.
Mr. Saurav Mishra, Adv.
Ms. Jemtiben Ao, Adv.
For Ms. Vibha Datta Makhija, Adv

UPON hearing counsel the Court made the following
O R D E R

Arguments concluded.
Judgment reserved.

Learned counsel representing respondent nos.3 to 8 in SLP(Crl.)
No.8402 of 2011, is given liberty to file the written submissions by
13.09.2013, if any.

(Sanjay Kumar)

Court Master

(Indu Satija)

Court Master

